

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.07

**I.A.Nos.177, 231/2022, 21, 754,
829, 854, 872/2023, 73/2024 in
C.P.(IB)No.172/BB/2019**

IN THE MATTER OF:

M/s. VSL Securities Pvt. Ltd.	...	Petitioner
Vs.		
M/s. Unishire Housing LLP	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.04.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

The Liquidator	:	Shri K. Dushyantha Kumar
For I.As.829, 854 & 872/2023	:	Shri Pradeep Nayak with Shri Sankeerth Vittal, Adv. for R-2
For I.As.829, 854 & 872/2023	:	Shri Harshavardhan, Adv. for Applicant
For I.A.177/2022	:	Shri Harshavardhan, Adv. for R-1

ORDER

I.A.No.177/2022:

1. Heard the Ld. Counsels appearing for the Applicant and the Respondents.
2. Ld. Counsel for the R-1 requests time to file objections. Therefore, ten days' time is granted to the R-1 to file his objections, and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **31.05.2024**.

I.A.No.73/2024:

1. This Application has been filed by Shri K. Dushyantha Kumar, Liquidator of M/s. Unishire Housing LLP., (Applicant), U/s. 35(1) (n) and 60(5) of the IBC, 2016, R/w. Regulation 44(2) of the IBBI (Liquidation Process) Regulations, 2016 and Rule 11 of the NCLT Rules, 2016, seeking for extension of

:2:

Liquidation process by one year i.e. from 15.03.2024 to 15.03.2025 to complete the liquidation process of the Corporate Debtor.

2. Heard the Ld. Counsel appearing for the Applicant-Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by extending the period of Liquidation for one year i.e., from 16.03.2024 to 15.03.2025 to complete the liquidation process of the Corporate Debtor.
4. Accordingly, **I.A.No.73 of 2024 stands disposed of**

I.A.Nos.829 & 854/2023:

1. Heard the Ld. Counsels appearing for the Applicant and the Respondents.
2. In compliance to Order dated 21.02.2024, Ld. Counsel for the Applicant has filed rejoinder vide Diary No.1276 dated 26.02.2024. The same is taken on record.
3. List the case with other IAs on **31.05.2024.**

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**

Shruthi